

**THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO. HC.VII-81/2023/ 11579 /A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Tinsukia

Dated Guwahati, the 29th November, 2023

Sub:- **Permission to avail Leave Travel Concession (LTC)**
Ref:- Letter No. DJT/CAO/III/19/9240/2023, dated 17.11.2023

Sir,

With reference to the above, I am directed to inform you that Shri Pallav Ranjan Bora, Special Judicial Magistrate (Railway) First Class, Tinsukia, has been allowed to avail LTC for the block period of 2022-2025, to travel from Tinsukia to Port Blair, Andaman and return from Andaman to Tinsukia (from Tinsukia to Dibrugarh by car and Dibrugarh to Port Blair, Andaman via Kolkata by flight and return from Andaman to Dibrugarh via Kolkata by flight and then from Dibrugarh to Tinsukia by car), along with his wife Smti. Deepshikha Buragohain, w.e.f. 18.12.2023 to 26.12.2023, by the shortest possible route, as per existing Rules.

Further, Shri Bora has been allowed to draw Rs. 60,000/- (Rupees Sixty Thousand) as advance payment towards his proposed LTC.

Shri Pallav Ranjan Bora may be informed accordingly.

Thanking you,

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-81/2023/11580-11583 /A.

Dated 29th November, 2023

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Pallav Ranjan Bora, Special Judicial Magistrate (Railway) 1st Class, Tinsukia for information, with reference to his letter dated 16.11.2023.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

R
28/11/23

REGISTRAR (VIGILANCE)

R
28.11.2023